

IN THE INCOME TAX APPELLATE TRIBUNAL
"B" Bench, Mumbai
Before S/Shri B.R. Baskaran (AM) & Ramlal Negi (JM)

I.T.A. No. 3030/Mum/2012
(Assessment Year 2007-08)

M/s. Norris Medicines Ltd. 1 Ann Villa N.P. Thakkar Road Vile Parle East Mumbai-400 057.	Vs.	ITO ward 9(2)(3) Mumbai
(Appellant)		(Respondent)

PAN No.AAACN1258L

Assessee by	None
Department by	Shri Sanjeev Jain
Date of Hearing	7.6.2016
Date of Pronouncement	7.6.2016

ORDER

Per B.R. Baskaran, AM :-

The appeal filed by the assessee is directed against the order dated 27.8.2010 passed by learned CIT(A)-20, Mumbai and it relates to A.Y. 2007-08.

2. None appeared on behalf of the assessee, even though the notice of hearing was sent by registered post on earlier occasion. Hence, we proceed to dispose of the appeal ex-parte, without presence of the assessee.

3. Only issue urged by the assessee is that learned CIT(A) has failed to adjudicate the ground relating to addition made to the book profit u/s. 115JB of the Act.

4. We have heard the learned Departmental Representative and perused the record. A perusal of the grounds of appeal filed by the assessee before learned CIT(A) would show that the assessee has not raised any ground relating to addition made u/s. 115JB of the Act and hence there was no

occasion for learned CIT(A) to pass order on the said issue. Accordingly, we are of the view that there is no merit in the ground urged by the assessee and accordingly dismiss the same.

5. In the result, appeal filed by the assessee is dismissed.

Order has been pronounced in the Open Court on 7.6.2016.

Sd/-
(RAMLAL NEGI)
JUDICIAL MEMBER

Sd/-
(B.R.BASKARAN)
ACCOUNTANT MEMBER

Mumbai; Dated : 7/6/2016

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai

PS